

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. 491 (RJS)/21/2011

Date : 02/08/2011

The following officers are appointed / posted as Presiding Officers of the vacant Courts shown against their names in addition to their own duties with immediate effect till further orders :-

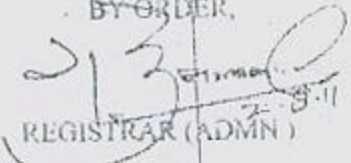
S.No.	Name of officer with present post	Name of the Court(s) of which are Presiding Officer appointed in addition to his own duties
	<u>SARVA SURI / MS :</u>	
1.	Uma Shanker Vyas ADJ No.3, Ajmer	ADJ No.1, Ajmer
2.	Nandini Vyas ADJ No.2, Ajmer	Spl.Judge, SC/ST Cases Court, Ajmer
3.	Ashok Kumar Sharma-II Spl. Judge, SC/ST Cases Court, Alwar	ADJ No.2, Alwar
4.	Ghanshyam Giri ADJ No.1, Kishangarhbas	ADJ No.2, Kishangarhbas
5.	Kailash Chandra Sharma DJ, Baran	Spl.Judge, SC/ST Cases Court, Baran
6.	Ashok Kumar Jain-II ADJ No.2, Deeg	ADJ No.1, Deeg
7.	Vinod Kumar Arya Spl.Judge, SC/ST Cases Court, Bhilwara	ADJ No.2, Bhilwara
8.	Atul Kumar Saxena ADJ No.1, Bikaner	ADJ No.2, Bikaner
9.	Ravindra Kumar Maheshwari ADJ No.1, Bundi	ADJ No.2, Bundi
10.	Bhawani Shanker Kumawat DJ, Dausa	Spl.Judge, SC/ST Cases Court, Dausa
11.	Shiv Dayal Singh ADJ No.1, Hanumangarh	ADJ, Sangaria
12.	Sanjay Kumar ADJ(FT) No.1, Jodhpur Metropolitan	ADJ No.2, Jodhpur Metropolitan
13.	Chandra Prakash Shreerani ADJ, Phalodi (Jodhpur District)	ADJ No.3, Jodhpur Metropolitan
14.	Rajendra Kumar Sharma-III ADJ No.1, Kota	ADJ No.2, Kota
15.	Urnika Verma ADJ No.4, Kota	ADJ No.5, Kota
16.	Devendra Diga ADJ(FT) No.1, Kota	ADJ, Rangarjrandi
17.	Surendra Mohan Sharma DJ, Merta	Spl.Judge, SC/ST Cases Court, Merta
18.	Amar Chand Singhai DJ, Pratapgarh	Spl.Judge, SC/ST Cases Court, Pratapgarh
19.	Makech Tyagi ADJ(FT), Sawai Madhopur	Spl.Judge, SC/ST Cases Court, Sawai Madhopur
20.	Surendra Kumar Swami ADJ No.1, Sikar	ADJ No.2, Sikar
21.	Hemant Kumar Jain ADJ No.3, Udaipur	Spl.Judge, SC/ST Cases Court, Udaipur

21/2-8-11

NOTE:-

1. The officers at S.No.11 & 15 who have been appointed as P.O. of our lying Courts in addition to their own duties shall hold Court at the respective places at least for three days in alternative week.
2. Shri C.P.Shreentali, Additional District & Sessions Judge, Purohiti (Jodhpur District) (S.No.13), who has been given additional appointment as Additional District & Sessions Judge No.3, Jodhpur Metropolitan by invoking Section 9(4) of the Code of Criminal Procedure, 1973, will hold court at Jodhpur in every alternative week.
3. The remaining officers who have been appointed as P.O. of the Court stationed at the same headquarter in addition to their own duties shall dispose off that much additional work so as to achieve at least 40% of the standard of work for which they are holding additional charge.
4. The cases in which accused are in custody or there are directions of higher Court for time bound disposal of case(s) shall be decided on priority basis.

BY ORDER,


REGISTRAR (ADMN)

Date : 02.08.2011